

Revised

ITEM NO.14

REGISTRAR COURT

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MS. GRACY L. BAWITLUNG

Petition(s) for Special Leave to Appeal (C) No(s). 20103/2024

STATE OF ODISHA &amp; ORS.

Petitioner(s)

VERSUS

RAMESH CHANDRA BHATTA

Respondent(s)

IA No. 183828/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH

SLP(C) No. 25495/2024 (XI-A)

IA

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 229602/2024

IA No. 229602/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(C) No. 20189/2024 (XI-A)

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 187315/2024

IA No. 187315/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(C) No. 20105/2024 (XI-A)

IA

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 184178/2024

IA No. 184178/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(C) No. 22019/2024 (XI-A)

FOR

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 195363/2024

IA No. 195363/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(C) No. 22020/2024 (XI-A)

FOR

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 200756/2024

IA No. 200756/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

Diary No(s). 487/2025 (XI-A)

**FOR  
FOR CONDONATION OF DELAY IN FILING ON IA 52140/2025  
IA No. 52140/2025 - CONDONATION OF DELAY IN FILING**

**Date : 07-05-2025 These matters were called on for hearing today.**

**For Petitioner(s) : Mr. Subhasish Mohanty, AOR  
Mr. Dinesh Bahadur Singh, Adv.  
Ms. Ranjita Sahu, Adv.  
Mr. Ravi Kumar Mehata, Adv.  
Mr. Shibashish Misra, AOR**

**For Respondent(s) : Mr. Kedar Nath Tripathy, AOR  
Ms. Vidushi Garg, AOR**

**UPON hearing the counsel the Court made the following  
O R D E R**

**SLP(C) Nos. 20103, 20189/2024 and SLP(C) D.No. 487/2025**

**Service is complete on sole respondent but none has entered appearance.**

**Hence, the matters be processed for listing before the Hon'ble Court, under the rules.**

**SLP(C) No. 25495/2024**

**Two weeks time, is granted to Ld. Counsel for the petitioners, to take fresh steps in respect of sole respondent. Dasti in addition is allowed as prayed.**

**Let affidavit of dasti service be filed within a period of four weeks.**

**List again on 4.8.2025.**

**SLP(C) No. 20105/2024**

**Two weeks time, is granted to Ld. Counsel for the petitioners, to take fresh steps and file fresh particulars, to issue notice to the sole respondent. Dasti in addition is allowed as prayed.**

**Let affidavit of dasti service be filed within a period of four weeks.**

**List again on 4.8.2025.**

SLP(C) No. 22019/2024

Ld. Counsel for sole respondent submits that she does not wish to file counter affidavit. Let submission be taken on record.

The matter be processed for listing before the Hon'ble Court, under the rules.

SLP(C) No. 22020/2024

Four weeks time, is granted to sole respondent to file counter affidavit.

List again on 4.8.2025.

GRACY L. BAWITLUNG  
Registrar

MG